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Title: Need to bring in a legislation providing the reservation of one-third seats for women in Parliament and State Legislatures.

SHRIMATI SUSMITA BAURI (VISHNUPUR): Sir, the long-pending Bill on Reservation for Women in Parliament and State Assemblies should be placed on the Table of the House in this Session of Parliament for voting without any further delay and without resorting to any tactics of diversion or deviation.

During NDA Government's rule, the Women Reservation Bill was tabled thrice. But NDA Government did not show the political will to put the Bill to vote. Moreover, they chose to freeze the consideration of the Bill itself in the name of lack of political consensus. The grounds which are shown for the repeated delay in passing the Bill are not issues that can deny the extreme need of social, political, economic and cultural support to women. Women not only comprise the bulk of the population but are also very important in the structure. In family, society, production and creativity, the part played by women is not only important but also unique – man cannot perform what woman has to.

Women have already shown their ability and strength in the panchayati system as elected members and office bearers. It is said that women are less corruptible than their gender counterpart. We demand that this Bill should be tabled in the Parliament with utmost priority and put to vote.